

IN THE COURT OF JUDICIAL MAGISTRATE No. V, MADURAI

Present: E. Pravin Kumar, B.A.,B.L.,

Judicial Magistrate No.V, Madurai

Thursday 8th day of October 2020

Crmp.No.790 / 2020

1. Sri Ragavendra,
S/o. Murugan

2. Dineshkumar @ Baby Dinesh,
S/o.Selvakumar

...Petitioners/ Accused

vs

State rep. by Inspector of police,
Thideernagar Police Station,
Crime No.853/2020

U/sec. 147, 148, 294(b), 506(2) IPC and 25 (1A) Arms Act,
3(1) TNPPDL Act 1984

... Respondent/Complainant

For petitioners/accused: Mr.P.Sureshkumar, Advocate

For Respondent/Complainant: Mrs.R.Thilagarani,M.L.,Grade II Assistant Public Prosecutor

08.10.2020

Order

Records perused. The alleged offence are exclusively triable by sessions court. No specific grounds are pleaded or argued by the accused. At this stage this application is not maintainable. In the result, this application is dismissed.

Dictated by me to the Steno-typist and typed by her in computer directly and corrected and pronounced by me in open court on this 8th day of October 2020.

(Sd-E.Pravinkumar)
Judicial Magistrate No. V,
Madurai.